

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

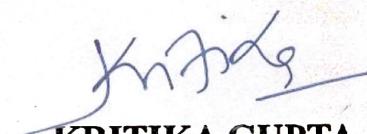
EXECUTION APPLICATION NO. 34/2023
IN
ORIGINAL APPLICATION NO. 526/2019

IN THE MATTER OF:
MAHESH CHANDRA SAXENA ...APPLICANT
VERSUS
CENTRAL POLLUTION CONTROL BOARD & ANR.
... RESPONDENT
N.D.O.H.: 23-04-2024

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FILED BY:


KRITIKA GUPTA

Counsel for Respondent No. 4/DDA

Enrol No: D/2750/2015

Chamber No. 155, Block I, High Court of Delhi

+91-8826331177 |kritika0504@gmail.com

New Delhi

Dated: 23-04-2024

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MAHESH CHANDRA SAXENA ...APPLICANT
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... RESPONDENT

STATUS REPORT ON BEHALF OF
RESPONDENT NO. 1/DDA

Most respectfully showeth:

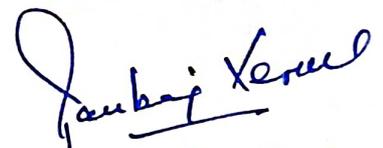
1. That the present Status Report has been drafted under instructions of Mr. PANKAJ VERMA, , aged about 37 years, Son of LATE SH. RAM KEDAR PANSARI working as SUPERINTENDING ENGINEER, office at Delhi Development Authority, INA, Vikas Sadan, New Delhi. This Status Report is based upon records maintained by the Respondent Department.
2. That after passing of the Judgment Order dated 11-09-2019 passed in OA No. 526/2019, the Joint Committee formed by the Hon'ble NGT (comprising of the CPCB, CGWB, DPCC and the Applicant) though DPCC had called for samples of the water from the Rain Water Harvesting Systems (RWHS) installed by the Respondent No. 4/DDA in 2019.
3. That during these inspections, contamination was found at the RWHS installed behind D-6, along 45 m road and near UGR, Narmada Society/ NI Block. Accordingly, action has been taken to change the filter media redevelopment and the borewell has

been developed as per instructions of the Joint Committee. Photographs showing compliance as stated is annexed herewith as Annexure R1 Colly.

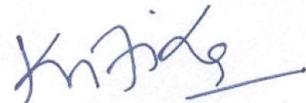
4. That during these inspections, contamination was found at the RWHS installed at UER-II, Dwarka 60 m Link Road (Samitha-Dwarka) Road. In this regard, it is respectfully submitted that the said area has been taken over completely by the NHAI and it is not under the Respondent No. 4/DDA. True Copy of the handing over note to NHAI is annexed herewith as **Annexure R2**.
5. That the Answering Respondent is committed to the cause of ensuring due compliance of the directions passed in the Impugned Order of this Hon'ble Tribunal and is undertaking all necessary steps and actions in pursuance thereof. The Respondent No. 4 tenders its unconditional apology for the inadvertent delay in filing of this Status Report on account of departmental exigencies (such election relation postings of the officers of the Authority)..

NEW DELHI
DATED : 23-04-2024

THROUGH

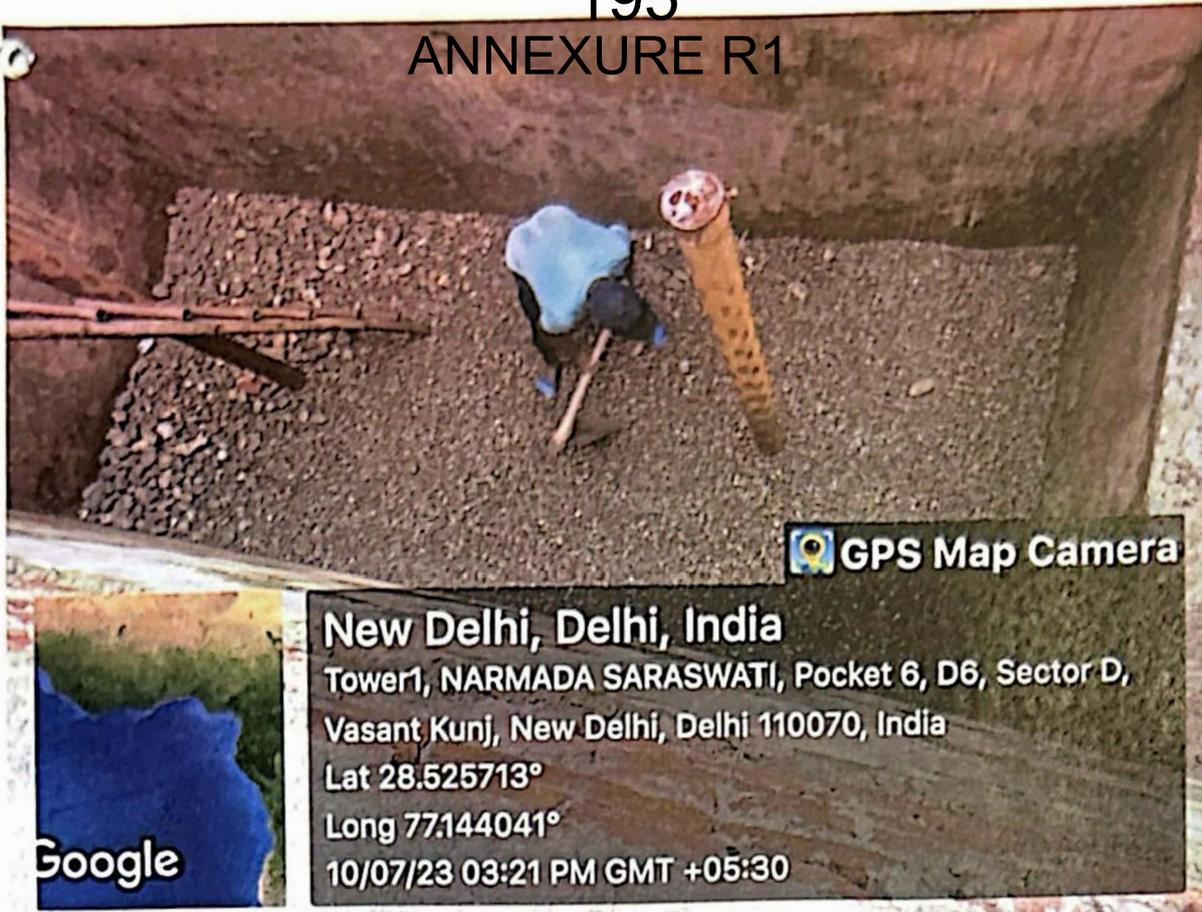


Superintending Engineer
RESPONDENT
Circle-2
Delhi Development Authority
D-3 & 4, Vasant Kunj, New Delhi



KRITIKA GUPTA
Counsel for Respondent No. 4/DDA
Enrol No: D/2750/2015
Chamber No. 155, Block I, High Court of Delhi
+91-8826331177 |kritika0504@gmail.com

ANNEXURE R1

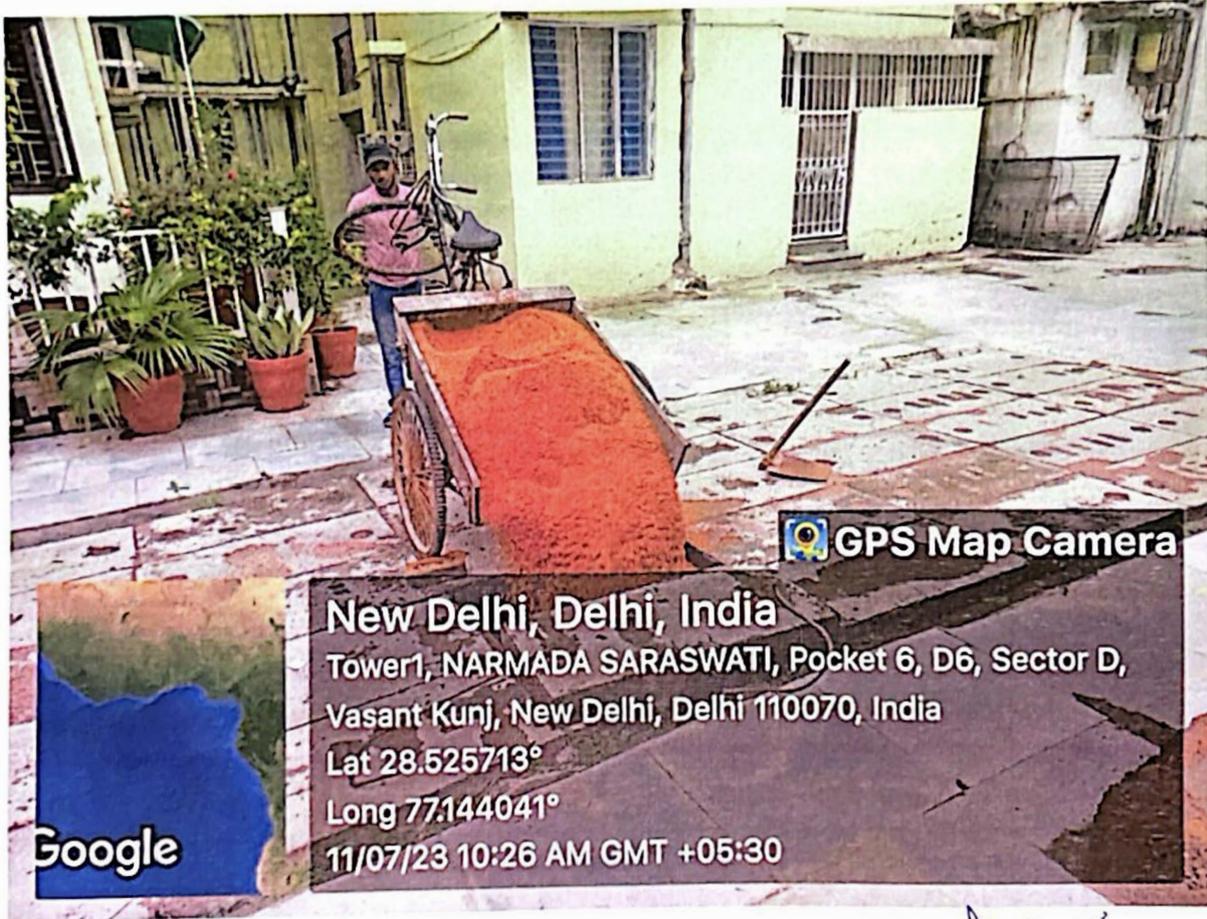


GPS Map Camera



Google

New Delhi, Delhi, India
 Tower1, NARMADA SARASWATI, Pocket 6, D6, Sector D,
 Vasant Kunj, New Delhi, Delhi 110070, India
 Lat 28.525713°
 Long 77.144041°
 10/07/23 03:21 PM GMT +05:30



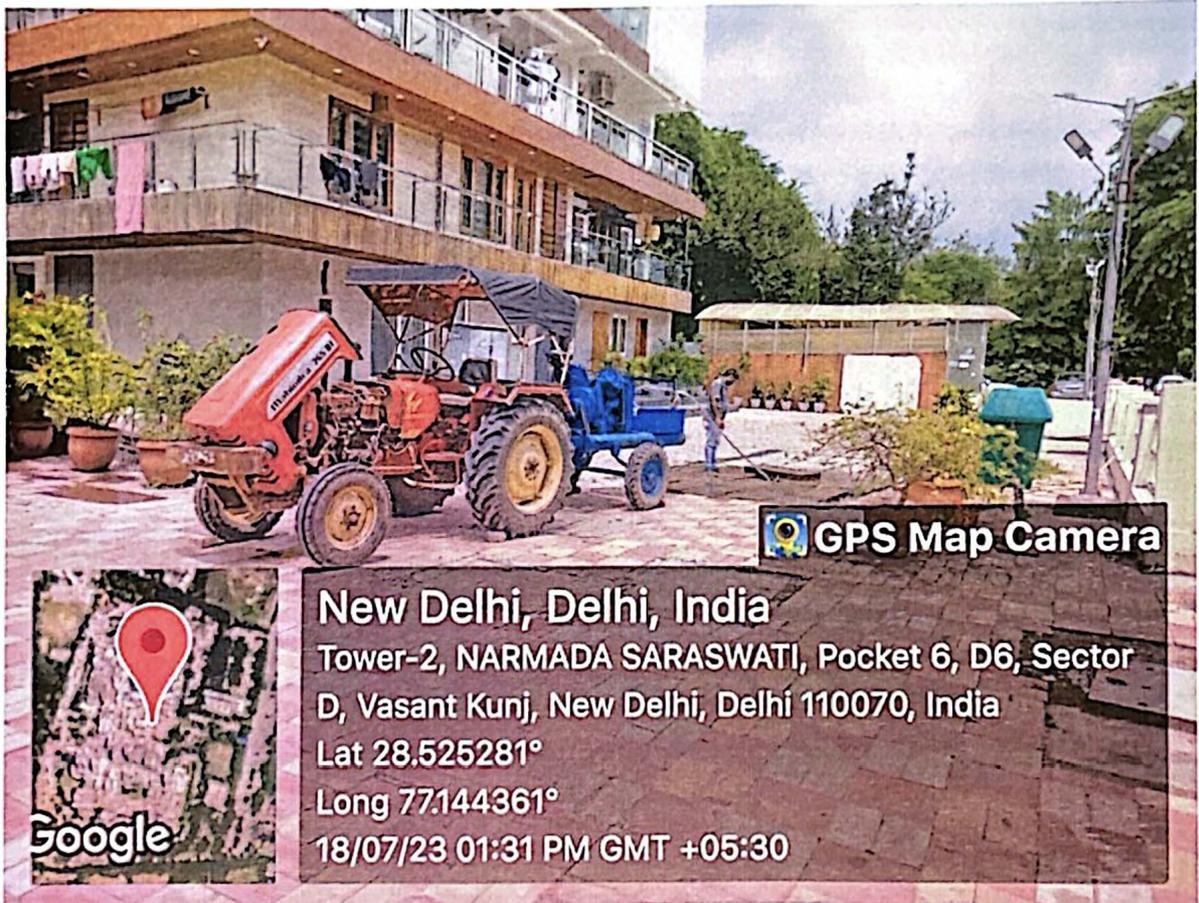
GPS Map Camera



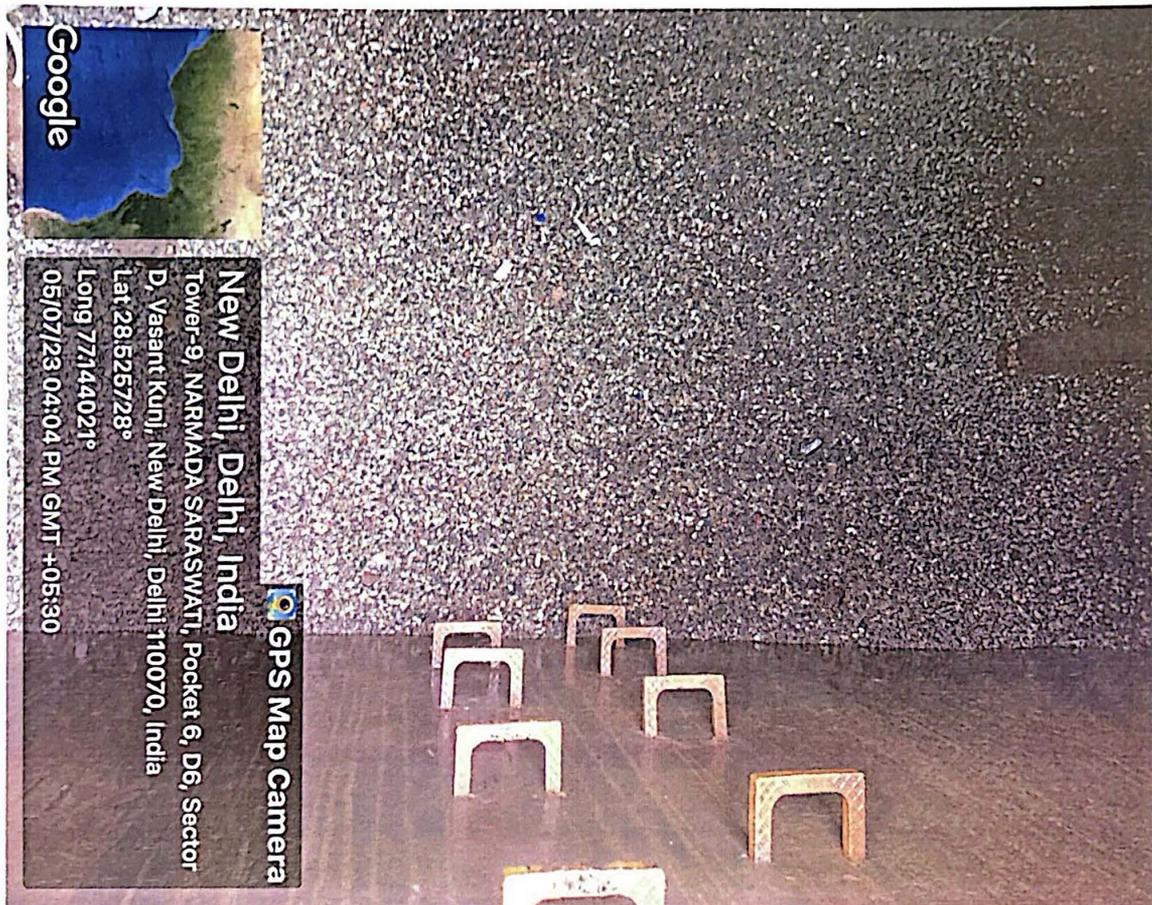
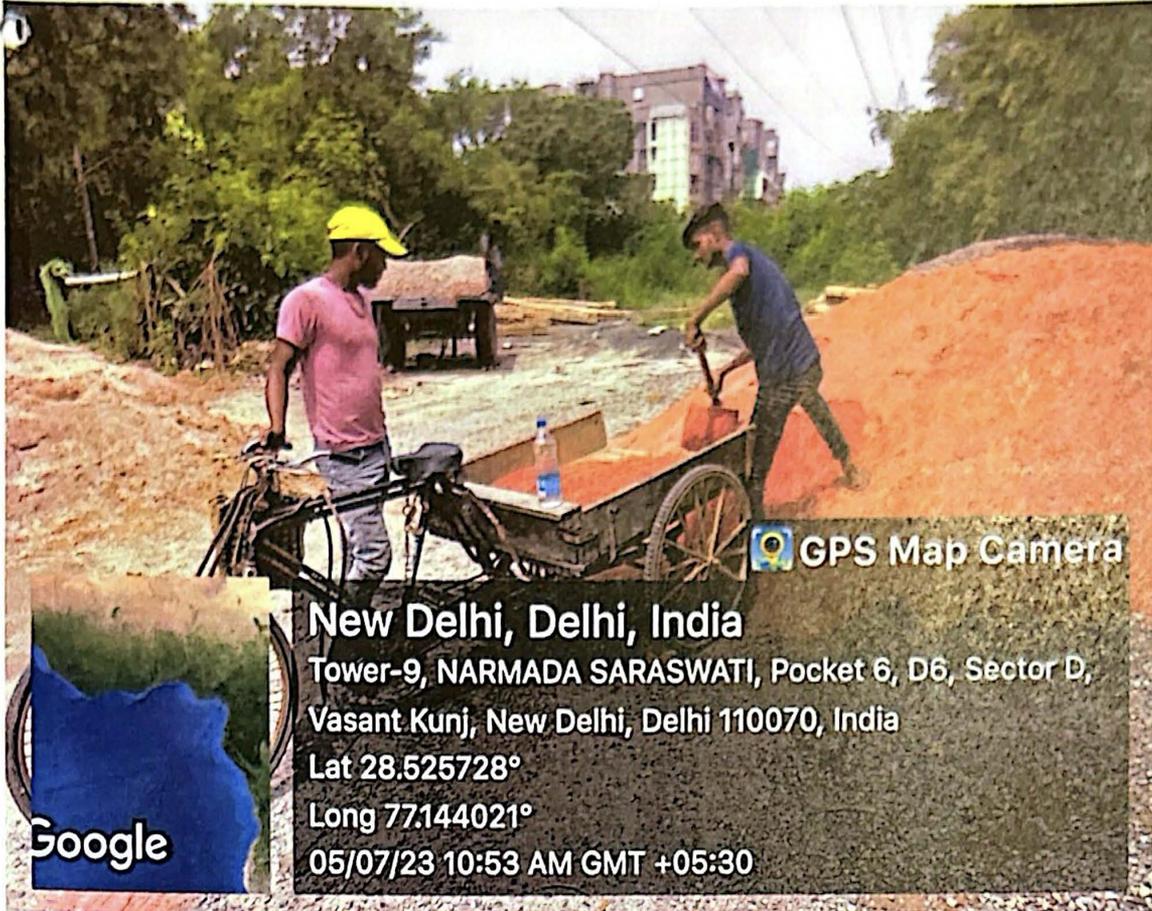
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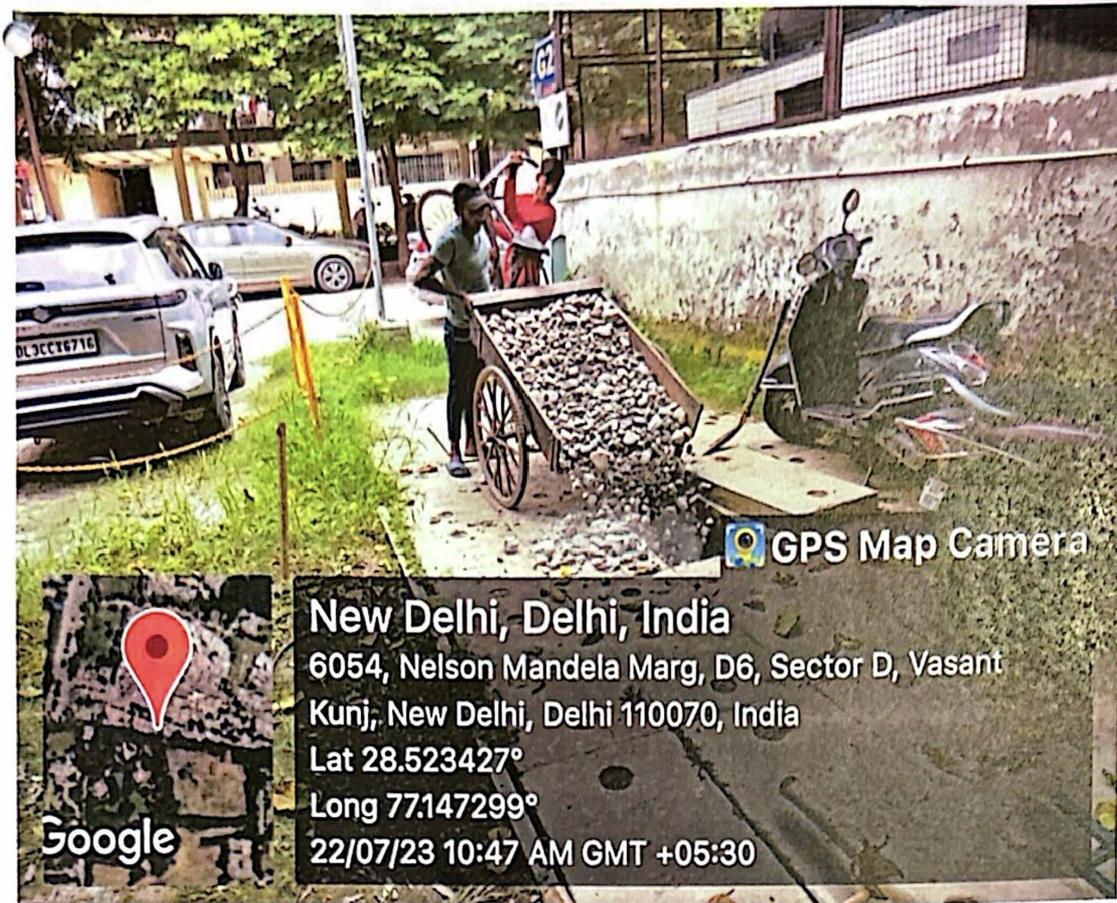
New Delhi, Delhi, India
 Tower1, NARMADA SARASWATI, Pocket 6, D6, Sector D,
 Vasant Kunj, New Delhi, Delhi 110070, India
 Lat 28.525713°
 Long 77.144041°
 11/07/23 10:26 AM GMT +05:30

Handwritten signature:
 AETSP-2



Sanjay
 18/07/23





Handwritten signature
22/07/23



POWER OF ATTORNEY

IN THIS COURT OF... BEFORE THE NATIONAL GREEN TRIBUNAL
No. EA 34 of 2023 IN OA 526/19 PRINCIPAL BENCH

Mahesh Chandra Saxena ^{in re} Plff/App/Petitioner/Complainant

VERSUS

Central Pollution Control Board & Ors. Defdt. of Resdt.

KNOWALL to Whom these presents shall come that I/We... PANKAJ VERMA SE/SCC-2

Delhi Development Authority on behalf of Delhi Development Authority the above named... Respondent/ODF
do hereby appoint. KRITIKA GUPTA (D/2750/2015)

.....hereinafter called the Advocate(s) to be my/our Advocate(s)
in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for executions, revision restoration, withdrawal, compromise or other petitions, replies, objections written statements, affidavits or other documents as may be deemed necessary or proper for the prosecution of the case in all its stages.

To file and take back documents and also withdraw unspent diet money or printing charges that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive : money cheques, and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes.

And I/we undertake that I/we or my duly authorised agent would appear in the court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible for the result of the said case in consequence of their absence from the Court when the said case is called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do here unto set my/our hand to these present the contents of which have been understood by me/us this day of 20.

Accepted,
Advocate(s)

Kritika Gupta

KRITIKA GUPTA, ADVOCATE

DELHI DEVELOPMENT AUTHORITY
CHAMBER NO. 155, BLOCK I,
Vikas Sadan, New Delhi

Pankaj Verma
Superintending Engineer
for DELHI DEVELOPMENT AUTHORITY
Southern Civil Circle-2

Idanay J
JMS

HIGH COURT OF DELHI
8826331177 | kritika0504@gmail.com
3 & 4, Vasant Kunj, New Delhi